

MINUTES OF THE MEETING No. 31/13 dated 31.10.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals & Petrochemicals (Chemicals Division), Shastri Bhawan, New Delhi
2. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy & Promotion, Udyog Bhawan, New Delhi.
3. Shri Parveen Sharma, Deputy Director General of Foreign Trade, DGFT, Udyog Bhawan, New Delhi
4. Shri G. Saravanan, Foreign Trade Development Officer, DGFT, Udyog Bhawan, New Delhi.

The Committee first considered minutes of the ALC Meeting No.30/13 for confirmation and confirmed and adopted the same without any change.

Case No M-105 NC No.31/13 Dated 31.10.2012	M/ s Thomson Press (I) Ltd, F.No.01/83/50/472/AM09/DES-IV RLA F.No.05/24/40/185/AM09 Lic.No.0510222603 dated 23.6.2008
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The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 18.6.2012 the Committee decided to amend the norms decided by NC in its Meeting No. 3/83 dated 15.04.1009 as under:-

Export Item : As per application

Quantity : As per application consisting of 149792 Kg of Paper

Import Item

S.No.	Description of Item	Quantity
1.	Relevant Standard Newsprint – Hi Brite 68 (48.8	1,65,922.545 Kg

	GSM)	
2.	Relevant Printing Paper Coated / Uncoated 50-150 GSM	1844.455 Kg
3.	Art Card 230 GSM	1.15 Kg/Kg content in the export product
4.	Digital Plate	Limited to 3% FOB value of export
5.	Printing Ink	10 grams/Kg (Value limited to 2% of FOB value of export)
6.	Glue	1 Kg for 100 Kgs of paper used
7.	Book Binding Board 1 mm to 4 mm	1.10 Kg/Kg content in export product
8.	Lamination Film	1.05 kg/kg content in export
9.	Corrugated Boxes	As per Packaging Policy

Only for regularization purpose; as the license had already expired, no further import will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-106 NC No.31/13 Dated 31.10.2012	M/ s Colourtex Industries Ltd, Mumbai F.No.01/83/50/1324/AM08/DES-IV RLA F.No.03/94/40/655/AM08 Lic.No.0310445731 dated 9.10.2007
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The Committee considered the case as per agenda and noted that the norms decided earlier by NC was for Acid Blue 9 (C.I. No. 42090) (Dry Press Cake-Dye Content 100% basis), whereas the firm had applied for import of raw materials for Acid Blue 9 (C.I. 42090) (Dye Content 80%). Hence, Committee decided to amend the norms approved earlier by NC in its Meeting No. 41/83 dated 16.01.2008, and approve revised norms, as under:-

Item of Export	Qty.	Items of Import	Qty.
Acid Blue 9 (C.I. No. 42090) (Dye Content 80%)	1 Kg.	1)Ortho Chlorobenzaldehyde 2)N, Ethyl-N-Benzyl Aniline	0.222 Kg. 0.477 Kg.

Only for regularization purpose; as the license had already expired, no further imports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-107 NC No.31/13 Dated 31.10.2012	M/ s Star Earth Minerals (P) Ltd, Mumbai F.No.01/83/50/1017/AM11/DES-IV RLA F.No.03/95/40/796/AM11 Lic.No.0310608034 dated 27.12.2010
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The Committee considered the case as per agenda and noted that the firm wants to add one more product (as per application dated 19.06.2012) and also seeks for enhancement in the quantity of import item, as applied for. TA (C&PC), Chemicals Division, submitted orally that they had also received a representation from the firm. The written comments of TA (C&PC), Chemicals, also pertain to one export and one import item only. Since there is no clarity on the request of the firm and the technical comments of the TA, Committee decided to write to firm seeking explanation and to seek copies of representations, if any, to enable NC to correlate the same. Accordingly, email issued to firm/TA on 22.11.2012.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 31/83-ALC1/2012 MEETING DATE : 31.10.2012

Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
HO File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic No/Date:5310006105	Defer

1			01.08.2008	Date:28.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 28.11.2012.				

2	Case No.:8/23/83-ALC1/2012	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00408/AM13/	RLA File :03/95/040/00924/AM09/	Lic.No/Date:0310505792 05.02.2009	Defer Date:28.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

3	Case No.:6/31/83-ALC1/2012	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00558/AM13/	RLA File :09/24/040/00505/AM11/	Lic.No/Date:0910045627 21.02.2011	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

4	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 28.11.2012.			

	Case No.:46/47/83-ALC1/2011	Party Name:J.J. Packagers (P) Ltd,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case approved
	HQ File :01/83/050/00835/AM12/	RLA File :159/24/040/0006/AM11/	Lic.No/Date:1510012639 14.03.2011	approved
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide their U.O.No.46011/15/2009-PC-II dated 28.2.2012, the Committee decided to approve the case, on repeat basis,			

as under :-

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Export Item	Qty.	Import Item	Qty.
White Master Batch (Containing 25+/-1% LLDPE, 35+/-1% Calcium Carbonate and 40+/-1% Titanium Dioxide)	1 Kg	1. LLDPE 2. Calcium Carbonate 3. Titanium Dioxide	0.2568 Kg 0.3596 Kg 0.4110 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 48/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
HQ File :01/83/050/00945/AM12/	RLA File :17/24/040/00142/AM08/	Lic.No/Date:1710004234 16.06.2011	Defer Date:28.11.2012
Decision : Complete set of application has been requested on 24.09.2012 by PC Division which has been issued to TA, Department of C&PC (PC Div) on 10.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

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Case No.: 20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:14.11.2012
Decision : The Committee considered the case as per agenda and noted that reply from the firm firm has been received and sent to DIPP on 25.9.2012 and defer the case for two weeks. Accordingly the case may be re-listed on 14.11.2012.			

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Case No.: 57/31/83-ALC1/2012	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
HQ File :01/83/050/00609/AM13/	RLA File :03/95/040/00385/AM12/	Lic.No/Date:0310658171 05.10.2011	Defer Date:28.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

9	Case No.:16/3/83-ALC1/2012	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00019/AM13/	RLA File :03/95/040/00618/AM12/	Lic.No/Date:0310668494 02.12.2011	Defer Date:28.11.2012
	Decision : Reminder to TA issued on 16.8.2012. Another reminder to TA on 12.10.2012. Accordingly the case may be re-listed on 28/11/2012			

10	Case No.:22/51/83-ALC1/2011	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:28.11.2012
	Decision : Reminder to TA issued on 16.8.2012 and 12.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

11	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:28.11.2012
	Decision : Committee directed DDG (NC-IV) to talk to Ministry of Coal officials in the case. Re-listed for 28.11.2012.			

12	Case No.:19/51/83-ALC1/2011	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Rejected
	HQ File :01/83/050/00916/AM12/	RLA File :03/95/040/00748/AM12/	Lic.No/Date:0310678190 23.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 23/7/2012 followed by reminder dated 12.9.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

13	Case No.:28/51/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Rejected
	HQ File :01/83/050/00925/AM12/	RLA File :03/94/040/00889/AM12/	Lic.No/Date:0310680296 06.02.2012	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 31/7/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 12.9.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

14	Case No.:5/5/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00059/AM13/	RLA File :09/24/040/00583/AM12/	Lic.No/Date:0910051413 23.02.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data of production & consumption for the items of export and import from the firm. A D/L by e-mail issued by this office on 6.7.2012.Reminder issued on 22.11.2012. Accordingly the case may be re-listed on 28.11.2012.			

15	Case No.:46/51/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00943/AM12/	RLA File :03/95/040/00919/AM12/	Lic.No/Date:0310685722 12.03.2012	Defer Date:28.11.2012
	Decision : As requested by TA (C&PC), Committee decided defer the case and may be re-listed on 28.11.2012.			

16	Case No.:13/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
	HQ File :01/83/050/00413/AM13/	RLA File :17/24/040/00109/AM12/	Lic.No/Date:1710004871 13.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-			

16	Export Item	Qty.	Import Item	Qty.
	Product – 211/3 (Fatty Alcohol Ethoxylate)	1 Kg	1. C9/C11 Alcohol (Neodol-91) 2. Ethylene Oxide (Colourless Clear Liquid)	0.547 Kg 0.452 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

17	Case No.:23/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
	HQ File :01/83/050/00423/AM13/	RLA File :17/24/040/00110/AM12/	Lic.No/Date:1710004872 13.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-				
	Export Item	Qty.	Import Item	Qty.
	Product – 225/3 (Fatty Alcohol Ethoxylate)	1 Kg	1. C12/C15 Alcohol (Neodol-25) 2. Ethylene Oxide (Colourless Clear Liquid)	0.614 Kg 0.385 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:32/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
	HQ File :01/83/050/00432/AM13/	RLA File :17/24/040/00108/AM12/	Lic.No/Date:1710004870 13.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as				

under :-

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Export Item	Qty.	Import Item	Qty.
Product – 4302 (Polyethylene Glycol (2) Stearyl Ether) Appearance White Solid)	1 Kg	1. Stearyl Alcohol (C-18 Fatty Alcohol) (White Flakes, Crystalline Solid)	0.770 Kg
		2. Ethylene Oxide (Colourless Clear Liquid)	0.251 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:64/23/83-ALC1/2012

Party Name:ESTEEM INDUSTRIES PVT.
LTD,

Meet No/Date:31/83-ALC1/2012
31.10.2012

**Status:Case
Approved**

HQ File :01/83/050/00464/AM13/

RLA File :17/24/040/00115/AM12/

Lic.No/Date:1710004877
15.03.2012

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-

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Export Item	Qty.	Import Item	Qty.
Product – O-3118 (Fatty Acid Ethoxylate) (Appearance @ 20 deg C: White)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.747 Kg
		2. Oleic Cetyl Alcohol/(Rofanol 80/85V/Ocenol 80/85 (Colourless to Yellowish Liquid)	0.253 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:31/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
HQ File :01/83/050/00431/AM13/	RLA File :17/24/040/00116/AM12/		Lic.No/Date:1710004881 19.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-				
Export Item	Qty.	Import Item	Qty.	
Product – -D-1042 (Fatty Alcohol Alkoxylate)	1 Kg	1. C-10 Alcohol (Decyl Alcohol/ Exxal 10/Fatty Alcohol C 10)	0.351 Kg	
		2. Ethylene Oxide	0.391 Kg	
		3. Propylene Oxide	0.257 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

21	Case No.:11/5/83-ALC1/2012	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00065/AM13/	RLA File :02/24/040/00237/AM12/	Lic.No/Date:0210175574 21.03.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that there is a mismatch in the details of consumption of raw materials with corresponding production of export item. DIPP has issued a DL on 29.10.2012. Re-listed for 28.11.2012.			

22	Case No.:21/3/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00024/AM13/	RLA File :10/24/040/00085/AM12/	Lic.No/Date:1010048934 27.03.2012	Defer Date:28.11.2012

Decision : Reminder issued to TA on 16.8.2012 and 12.10.2012 for technical comments. Accordingly the case may be re-listed on 28.11.2012.

23	Case No.:24/23/83-ALC1/2012		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:31/83-ALC1/2012 31.10.2012		Status:Case Approved	
	HQ File :01/83/050/00424/AM13/		RLA File :17/24/040/00002/AM13/		Lic.No/Date:1710004937 18.04.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Product – 4020 (Sorbitan Trioleate Ethoxylate) (Appearance Yellow to amber coloured liquid)		1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Oleic Acid (Palmera-A 1813/Oleic Acid 78%)		0.479 Kg 0.460 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

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Case No.: 44/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Approved
HQ File :01/83/050/00444/AM13/	RLA File :17/24/040/00004/AM13/	Lic.No/Date:1710004939 18.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product – H-2116	1 Kg	1. Ethylene Oxide	0.513 Kg

(Hydrogenated Castor Oil
Ethoxylate)

(Colourless Clear Liquid)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:45/23/83-ALC1/2012

Party Name:ESTEEM INDUSTRIES PVT.
LTD,

Meet No/Date:31/83-ALC1/2012
31.10.2012

**Status:Case
Approved**

HQ File :01/83/050/00445/AM13/

RLA File :17/24/040/00003/AM13/

Lic.No/Date:1710004938
18.04.2012

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product – 2575/50 (Lanoline Ethoxylate)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.509 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:63/23/83-ALC1/2012

Party Name:ESTEEM INDUSTRIES PVT.
LTD,

Meet No/Date:31/83-ALC1/2012
31.10.2012

**Status:Case
Approved**

HQ File :01/83/050/00463/AM13/

RLA File :17/24/040/00001/AM13/

Lic.No/Date:1710004936
18.04.2012

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product – O-3405	1 Kg	1. Ethylene Oxide	0.438 Kg

(Fatty Alcohol Ethoxylate) (Clear Liquid, Yellow to light brown)	(Colourless Clear Liquid) 2. Oleic Acid (Palmera-A 1813/Oleic Acid 78%) (Yellow to red oily liquid)	0.562 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

27	Case No.:61/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
	HQ File :01/83/050/00461/AM13/	RLA File :17/24/040/00006/AM13/	Lic.No/Date:1710004951 24.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product – 4808 (Polyoxyethylene Isotridecyl Alcohol)	1 Kg	1. Tridecyl Alcohol (Isotridecyl Alcohol) 2. Ethylene Oxide (Colourless Clear Liquid)	0.362 Kg 0.637 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:62/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
HQ File :01/83/050/00462/AM13/	RLA File :17/24/040/00007/AM13/	Lic.No/Date:1710004952 24.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under			

28	:-			
	Export Item	Qty.	Import Item	Qty.
	Product – 21108 (Fatty Alcohol Ethoxylate) (Appearance Liquid Solution in water)	1 Kg	1. C9/C11 Alcohol (Neodol- 91) Appearance Visual	0.377 Kg
			2. Ethylene Oxide (Colourless Clear Liquid)	0.622 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

29	Case No.:7/11/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00219/AM13/	RLA File :10/24/040/00005/AM13/	Lic.No/Date:1010049570 11.05.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 28.11.2012.			

30	Case No.:40/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
	HQ File :01/83/050/00440/AM13/	RLA File :17/24/040/00012/AM13/	Lic.No/Date:1710004992 17.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/63/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product – O-4818 (Polyoxyethylene Isotridecyl Alcohol)	1 Kg	1. Isotridecyl Alcohol (Tridecyl Alcohol)	0.210 Kg
			2. Ethylene Oxide (Colourless Clear Liquid)	0.789 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 4/15/83-ALC1/2012	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Approved
HQ File :01/83/050/00276/AM13/	RLA File :06/24/040/00007/AM13/	Lic.No/Date:0610027110 18.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 29.10.2012, the Committee decided to approve the case as under:-

Export Item No.1

S.No.	Description of Item	Quantity
No.1	Stone Handicraft (Toilet brush) Toilet Brush with stone holder (consisting of one number each plastic PP brush handle and brush cover pad plastic /silicon)	50,000 numbers

Import Items

S.No.	Description of Item	Quantity
1	Relevant normal brugh plastic PP brush	Net to net numbers
2.	Relevant Brush handle stainless steel	Net to net numbers
3.	Relevant brush cover pad plastic/silicon	Net to net numbers

Export ItemNo.2

S.No.	Description of Item	Quantity
No.2	Stone Handicraft (lotion dispenser) lotion dispenser with zinc alloy pump	30,000 numbers

Import Items

S.No.	Description of Item	Quantity
1	Relevant zinc alloy pump	Net to net numbers

Export Item No.3

S.No.	Description of Item	Quantity
No.3	Stone Handicraft (lotion dispenser) lotion dispenser with zinc alloy pump	30,000 numbers

Import Items

S.No.	Description of Item	Quantity
1	Relevant zinc alloy pump	Net to net numbers

Export Item No.4

S.No.	Description of Item	Quantity
No.4	Stone Handicraft (lotion dispenser) lotion dispenser with Stainless steel pump	30,000 numbers

Import Items

S.No.	Description of Item	Quantity
1	Relevant stainless steel pump	Net to net numbers

Export Item No.5

S.No.	Description of Item	Quantity
No.5	Stone Handicraft (lotion dispenser) lotion dispenser with stainless steel pump	30,000 numbers

Import Items

S.No.	Description of Item	Quantity
1	Relevant stainless steel pump	Net to net numbers

Export Item No.6

S.No.	Description of Item	Quantity
No.6	Stone Handicraft Toilet Roll butler (with stainless steel pump)	10,000 numbers

Import Items

S.No.	Description of Item	Quantity
1	Relevant stainless steel pump	Net to net numbers

Export Item No.7

S.No.	Description of Item	Quantity
No.7	Stone Handicraft Toilet Roll tidy (consisting of stainless steel tidy)	10,000 numbers

Import Items

S.No.	Description of Item	Quantity
1	Relevant stainless steel tidy	Net to net numbers

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/11/83-ALC1/2012

Party Name:B & A PACKAGING INDIA
LIMITED,

Meet No/Date:31/83-ALC1/2012
31.10.2012

Status:Case
Deferred

32	HQ File :01/83/050/00218/AM13/	RLA File :02/24/040/00022/AM13/	Lic.No/Date:0210177793 21.05.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and observed from the reply of firm dated 19.10.2012 that the details of consumption of raw materials with corresponding production of export item is not matching with each other for the last two years viz., 2010-11 and 2011-12. DL has been issued by DIPP on 30.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

33	Case No.:5/11/83-ALC1/2012	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00217/AM13/	RLA File :07/24/040/00068/AM13/	Lic.No/Date:0710088423 24.05.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 30.10.2012 issued by DIPP. Accordingly the case may be re-listed on 28.11.2012.			

34	Case No.:9/23/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00409/AM13/	RLA File :34/24/040/00023/AM13/	Lic.No/Date:3410034267 30.05.2012	Defer Date:28.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

35	Case No.:4/11/83-ALC1/2012	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00216/AM13/	RLA File :03/94/040/00164/AM13/	Lic.No/Date:0310697149 01.06.2012	Defer Date:28.11.2012
	Decision : Committee considered the case as per agenda and noted that the firm has furnished incomplete information. Another DL issued by DIPP on 30.10.2012. Re-listed for 28.11.2012.			

36	Case No.:18/23/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00418/AM13/	RLA File :10/24/040/00015/AM13/	Lic.No/Date:1010049969 15.06.2012	Defer Date:28.11.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 28.11.2012.

37	Case No.: 2/15/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00274/AM13/	RLA File :31/83/040/00052/AM13/	Lic.No/Date:3110054856 27.06.2012	Defer Date:28.11.2012
	Decision : Reminder to firm dated 8.11.2012 issued by this office. Accordingly the case may be re-listed on 28.11.2012.			

38	Case No.: 18/31/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00570/AM13/	RLA File :08/24/040/00315/AM12/	Lic.No/Date:0810112932 27.06.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

39	Case No.: 66/23/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00466/AM13/	RLA File :10/24/040/00027/AM13/	Lic.No/Date:1010050227 28.06.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 19.9.2012. Accordingly the case may be re-listed on 28.11.2012.			

40	Case No.: 15/31/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00567/AM13/	RLA File :08/24/040/00117/AM13/	Lic.No/Date:0810113024 02.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

Case No.: 34/23/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/83-ALC1/2012	Status: Case
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41			31.10.2012	Deferred
	HQ File :01/83/050/00434/AM13/	RLA File :09/24/040/00168/AM13/	Lic.No/Date:0910053164 03.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. Accordingly the case may be re-listed on 28.11.2012.			

42	Case No.:67/23/83-ALC1/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00467/AM13/	RLA File :07/24/040/00154/AM13/	Lic.No/Date:0710089457 04.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 5.11.2012. Accordingly the case may be re-listed on 28.11.2012.			

43	Case No.:17/23/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00417/AM13/	RLA File :03/95/040/00228/AM13/	Lic.No/Date:0310700954 05.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

44	Case No.:13/31/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00565/AM13/	RLA File :08/24/040/00110/AM13/	Lic.No/Date:0810113110 05.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

45	Case No.:16/31/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00568/AM13/	RLA File :08/24/040/00109/AM13/	Lic.No/Date:0810113109 05.07.2012	Defer Date:28.11.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012

46	Case No.:33/23/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00433/AM13/	RLA File :09/24/040/00181/AM13/	Lic.No/Date:0910053209 06.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

47	Case No.:2/31/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00554/AM13/	RLA File :02/24/040/00065/AM13/	Lic.No/Date:0210179517 06.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

48	Case No.:3/31/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00555/AM13/	RLA File :02/24/040/00056/AM13/	Lic.No/Date:0210179506 06.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

	Case No.:70/23/83-ALC1/2012	Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
	HQ File :01/83/050/00470/AM13/	RLA File :07/24/040/00153/AM13/	Lic.No/Date:0710089530 09.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 30.10.2012, the Committee decided to approve the case as under :-			

49	Export Item	Qty.	Import Item	Qty.
	MICA glass tape in jumbo roll form for electrical insulating material (4 mm to 80 MM width)	1 Kg	MICA glass tape in jumbo roll form for electrical insulating material	1.01 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

50	Case No.:74/23/83-ALC1/2012	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00474/AM13/	RLA File :34/24/040/00016/AM13/	Lic.No/Date:3410034581 10.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.9.2012. Accordingly the case may be re-listed on 28.11.2012.			

51	Case No.:5/23/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00405/AM13/	RLA File :30/24/040/00024/AM13/	Lic.No/Date:3010087493 11.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

52	Case No.:6/23/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00406/AM13/	RLA File :30/24/040/00023/AM13/	Lic.No/Date:3010087492 11.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. Accordingly the case may be re-listed on 28.11.2012.			

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Case No.:12/31/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
HQ File :01/83/050/00564/AM13/	RLA File :08/24/040/00107/AM13/	Lic.No/Date:0810113277 12.07.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/24/2010-Chem-II dated 12.7.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Reactive Blue HEG (Dye content: 87%)	1 Kg	1. Para Nitro Chloro Benzene	0.652 Kg
		2. Ethylene Diamine	1.185 Kg
		3. Chloranil	0.415 Kg
		4. Aniline-2,4-Disulfonic Acid	0.638 Kg
		5. Cyanuric Choride	0.430 Kg
		6. Sodium per Sulphate	0.691 Kg
		7. Soda Ash	0.785 Kg
		8. Caustic Soda	0.135 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

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Case No.:14/23/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
HQ File :01/83/050/00414/AM13/	RLA File :03/94/040/00272/AM13/	Lic.No/Date:0310701834 13.07.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/60/2011-Chem-II dated 7.2.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Solar DEP 151	1 Kg	Propargyl Alcohol	1.870 Kg

Nickel Additive 922	1 Litre	Sodium Saccharine	0.250 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.: 68/23/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00468/AM13/	RLA File :07/21/040/00272/AM13/	Lic.No/Date:0710089652 13.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

56	Case No.: 4/31/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00556/AM13/	RLA File :02/24/040/00070/AM13/	Lic.No/Date:0210179881 16.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

57	Case No.: 14/31/83-ALC1/2012	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00566/AM13/	RLA File :08/24/040/00132/AM13/	Lic.No/Date:0810113499 18.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

58	Case No.: 17/31/83-ALC1/2012	Party Name:MEGHMANI PIGMENTS	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00569/AM13/	RLA File :08/24/040/00133/AM13/	Lic.No/Date:0810113458 18.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want			

of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012

59	Case No.:7/23/83-ALC1/2012		Party Name:MODERN INSECTICIDES LIMITED		Meet No/Date:31/83-ALC1/2012 31.10.2012		Status :Case Approved	
	HQ File :01/83/050/00407/AM13/		RLA File :30/24/040/00025/AM13/		Lic.No/Date:3010087741 19.07.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Chem-II dated 16.10.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Cypermethrin 3% + Dimethoate 25%		1 Kg	1. Cypermethrin Technical 92% 2. Dimethoate Technical 85% 3. Emulsifier 4. Solvent		0.033 Kg 0.295 Kg 0.080 Kg 0.592 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

60	Case No.:69/23/83-ALC1/2012	Party Name:CLEAROCK ENTERPRISES PVT LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00469/AM13/	RLA File :07/24/040/00175/AM13/	Lic.No/Date:0710089768 19.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. U.O. issued on 6.11.2012. Accordingly the case may be re-listed on 28.11.2012.			

61	Case No.:35/23/83-ALC1/2012	Party Name:ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00435/AM13/	RLA File :08/24/040/00130/AM13/	Lic.No/Date:0810113551 20.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to			

Deptt. of C&PC(PC.Div) on 21.9.2012. Accordingly the case may be re-listed on 28.11.2012.

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Case No.:43/23/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status :Case Approved
HQ File :01/83/050/00443/AM13/	RLA File :08/24/040/00106/AM13/	Lic.No/Date:0810113624 23.07.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/24/2010-Chem-II dated 12.7.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Reactive Blue HG (Dye content: 47%)	1 Kg	1. Para Nitro Chloro Benzene 2. Ethylene Diamine 3. Chloranil 4. Cyanuric Choride 5. Aniline-2,4-Disulfonic Acid 6. Sodium per Sulphate 7. Caustic Soda 8. Soda Ash	0.352 Kg 0.645 Kg 0.224 Kg 0.232 Kg 0.345 Kg 0.377 Kg 0.073 Kg 0.424 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.:11/23/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00411/AM13/	RLA File :05/24/040/00119/AM13/	Lic.No/Date:0510330483 24.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

Case No.:20/23/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:31/83-ALC1/2012	Status:Case
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64			31.10.2012	Deferred
	HQ File :01/83/050/00420/AM13/	RLA File :03/94/040/00274/AM13/	Lic.No/Date:0310702878 24.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

65	Case No.:19/23/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM13/	RLA File :05/24/040/00118/AM13/	Lic.No/Date:0510330510 25.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

66	Case No.:21/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00421/AM13/	RLA File :02/24/040/00075/AM13/	Lic.No/Date:0210180225 25.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

67	Case No.:22/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00422/AM13/	RLA File :02/24/040/00077/AM13/	Lic.No/Date:0210180236 25.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

68	Case No.:46/23/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00446/AM13/	RLA File :05/24/040/00127/AM13/	Lic.No/Date:0510330511 25.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.10.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

69	Case No.:56/23/83-ALC1/2012		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:31/83-ALC1/2012 31.10.2012		Status :Case Approved	
	HQ File :01/83/050/00456/AM13/		RLA File :03/94/040/00339/AM13/		Lic.No/Date:0310703103 25.07.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/176/2011-Chem-II dated 31.10.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	As approved by NC-IV		-do-	As approved by NC-IV		-do-		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

70	Case No.:57/23/83-ALC1/2012		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:31/83-ALC1/2012 31.10.2012		Status :Case Approved								
	HQ File :01/83/050/00457/AM13/		RLA File :03/94/040/00343/AM13/		Lic.No/Date:0310703193 26.07.2012		Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/176/2011-Chem-II dated 31.10.2012, the Committee decided to approve the case as under :-														
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>As approved by NC-IV</td><td>-do-</td><td>As approved by NC-IV</td><td>-do-</td></tr></table>								Export Item	Qty.	Import Item	Qty.	As approved by NC-IV	-do-	As approved by NC-IV
Export Item	Qty.	Import Item	Qty.												
As approved by NC-IV	-do-	As approved by NC-IV	-do-												

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:71/23/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case deferred
	HQ File :01/83/050/00471/AM13/	RLA File :34/24/040/00107/AM13/	Lic.No/Date:3410034740 26.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated _____ issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 28.11.2012.			

72	Case No.:73/23/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00473/AM13/	RLA File :34/24/040/00108/AM13/	Lic.No/Date:3410034741 26.07.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

73	Case No.:58/23/83-ALC1/2012	Party Name:JB PLASTOCHEM PVT LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00458/AM13/	RLA File :03/94/040/00298/AM13/	Lic.No/Date:0310703419 27.07.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.9.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.11.2012.			

	Case No.:12/23/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
	HQ File :01/83/050/00412/AM13/	RLA File :05/23/040/00146/AM13/	Lic.No/Date:0510330830 30.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div) vide their U.O.No.14010/36/2011-Chem-II dated 3.10.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffins (K) (Chlorine content 51% - 55%)	1 Kg	1. Linear Alpha Olefins (C14-C18) 2. Chlorine 3. Tin Stabilizer	0.489 Kg 0.870 Kg 0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:39/23/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
HQ File :01/83/050/00439/AM13/	RLA File :05/23/040/00147/AM13/	Lic.No/Date:0510330831 30.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div) vide their U.O.No.14010/36/2011-Chem-II dated 3.10.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffins (K) (Chlorine content 46% - 50%)	1 Kg	1. Linear Alpha Olefins (C14-C18) 2. Chlorine 3. Tin Stabilizer	0.562 Kg 0.711 Kg 0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:59/23/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
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76	HQ File :01/83/050/00459/AM13/	RLA File :03/94/040/00290/AM13/	Lic.No/Date:0310703593 30.07.2012	Defer Date:28.11.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.				

77	Case No.:72/23/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00472/AM13/	RLA File :34/24/040/00093/AM13/	Lic.No/Date:3410034756 30.07.2012	Defer Date:28.11.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.				

78	Case No.:47/23/83-ALC1/2012		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:31/83-ALC1/2012 31.10.2012		Status :Case Approved	
	HQ File :01/83/050/00447/AM13/		RLA File :03/94/040/00351/AM13/		Lic.No/Date:0310703787 01.08.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/176/2011-Chem-II dated 31.10.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	As approved by NC-IV		-do-	As approved by NC-IV		-do-		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

79	Case No.:28/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00428/AM13/	RLA File :02/24/040/00085/AM13/	Lic.No/Date:0210180517 02.08.2012	Defer Date:28.11.2012
Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the				

case.. Accordingly the case may be re-listed on 28.11.2012.

80	Case No.:37/23/83-ALC1/2012		Party Name:SUD-CHEMIE INDIA PVT LTD.		Meet No/Date:31/83-ALC1/2012 31.10.2012		Status :Case Approved	
	HQ File :01/83/050/00437/AM13/		RLA File :10/24/040/00030/AM13/		Lic.No/Date:1010050760 03.08.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/71/2012-Chem-II dated 3.10.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Carrier Support 320 (CS 320)		1 Kg	1. Special Grade Alumina Power 2. Magnesium Oxide 3. Ethyl Cellulose 4. Calcium Hydroxide		0.051 Kg 0.977 Kg 0.036 Kg 0.080 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:36/23/83-ALC1/2012	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status :Case Approved
	HQ File :01/83/050/00436/AM13/	RLA File :10/24/040/00031/AM13/	Lic.No/Date:1010050768 03.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/71/2012-Chem-II dated 31.10.2012, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	CS303 Catalyst Support (Type CS 303) containing AI 203	1 Kg	Special Grade Alumina Powder	0.032 Kg

81	99.50%		Alumina, Calcined	0.970 Kg
	CS331-3 Catalyst Support (Type CS 331-3) containing AI 203 99.90%	1 Kg	Special Grade Alumina Powder	1.330 Kg
	CS331-9 Catalyst Support (Type CS 331-9) containing AI 203 99.90%	1 Kg	Special Grade Alumina Powder	1.330 Kg
	CS 332 Catalyst Support (Type CS 332) containing AI 203 99.90%	1 Kg	Special Grade Alumina Powder	1.330 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

82	Case No.:48/23/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case deferred
	HQ File :01/83/050/00448/AM13/	RLA File :10/24/040/00038/AM13/	Lic.No/Date:1010050774 03.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 28.11.2012.			

83	Case No.:10/23/83-ALC1/2012	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00410/AM13/	RLA File :03/94/040/00305/AM13/	Lic.No/Date:0310704097 06.08.2012	Defer Date:28.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

84	Case No.:30/23/83-ALC1/2012	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00430/AM13/	RLA File :03/95/040/00322/AM13/	Lic.No/Date:0310704110 06.08.2012	Defer Date:28.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

85	Case No.:50/23/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00450/AM13/	RLA File :10/24/040/00035/AM13/	Lic.No/Date:1010050815 07.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spies Board on 24.9.2012. Accordingly the case may be re-listed on 28.11.2012.			

86	Case No.:53/23/83-ALC1/2012	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00453/AM13/	RLA File :03/95/040/00271/AM13/	Lic.No/Date:0310704491 08.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.9.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

87

Case No.:52/23/83-ALC1/2012	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
HQ File :01/83/050/00452/AM13/	RLA File :03/95/040/00346/AM13/	Lic.No/Date:0310704658 09.08.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/79/2012-Chem-II dated 29.10.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Cobalt Sulphate Cobalt	1 Kg	Cobalt Concentrate (On Cobalt	0.227 MT

Content 20.7%		Content Basis)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:65/23/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00465/AM13/	RLA File :05/23/040/00168/AM13/	Lic.No/Date:0510331890 14.08.2012	Defer Date:28.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

89	Case No.:1/23/83-ALC1/2012	Party Name:ARON UNIVERSAL LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
	HQ File :01/83/050/00401/AM13/	RLA File :07/24/040/00208/AM13/	Lic.No/Date:0710090368 23.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/52/2007-Ch.II dated 1.10.2012 decided to approve the cases, on repeat basis, as under :-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Red 106	1 Kg	1. Petroleum Resin	0.900 Kg
	Pigment (Petro		2. Optical Brightener (2,5-bis	0.010 Kg
	Hydrocarbon Resins		(5-tertbuty 1-2-benzoxazoly	
	Matrix content 90%)		thiophene)	
			3. Azo Dye-Solvent Red 1	0.066 Kg
			4. Basic dye (Rhodamine B)	0.020 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.:2/23/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case deferred
	HQ File :01/83/050/00402/AM13/	RLA File :03/95/040/00797/AM12/	Lic.No/Date:0310706088 23.08.2012	Defer Date:
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

91	Case No.:3/23/83-ALC1/2012	Party Name:CONNELL BROS. COMPANY (INDIA) PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Approved
	HQ File :01/83/050/00403/AM13/	RLA File :03/94/040/00348/AM13/	Lic.No/Date:0310706140 23.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/76/2012-Ch.II dated 19.10.2012 decided to approve the cases as under :-			
	Export Item	Qty.	Import Item	Qty.
	Hercon 196/Alkasize 07	1 Kg	1. Alkyl Ketene Dimer 2. Sodium Lignosulphonate (PPD M 5029) 3. Aluminium Sulfate Powder (Alum) 4. Starch (Posamyl L 8W/HDS/Catonil 400) 5. Biocide (Spectrum 7848/Spectrum RX 6810)	0.122 Kg 0.003 Kg 0.061 Kg 0.031 Kg 0.001 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:24/31/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00576/AM13/	RLA File :03/95/040/00367/AM13/	Lic.No/Date:0310706093 23.08.2012	Defer Date:28.11.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012

93	Case No.:25/31/83-ALC1/2012	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00577/AM13/	RLA File :03/95/040/00376/AM13/	Lic.No/Date:0310706097 23.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

94	Case No.:75/23/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00475/AM13/	RLA File :08/24/040/00179/AM13/	Lic.No/Date:0810114562 27.08.2012	Defer Date:28.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

95	Case No.:19/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00571/AM13/	RLA File :04/24/040/00064/AM13/	Lic.No/Date:0410139215 28.08.2012	Defer Date:28.11.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

96	Case No.:20/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00572/AM13/	RLA File :04/24/040/00099/AM13/	Lic.No/Date:0410139214 28.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

97	Case No.:46/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00598/AM13/	RLA File :04/24/040/00083/AM13/	Lic.No/Date:0410139213 28.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

98	Case No.:47/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Added
	HQ File :01/83/050/00599/AM13/	RLA File :04/24/040/00095/AM13/	Lic.No/Date:0410139212 28.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

99	Case No.:48/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00600/AM13/	RLA File :04/24/040/00051/AM13/	Lic.No/Date:0410139211 28.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

100	Case No.:30/31/83-ALC1/2012	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00582/AM13/	RLA File :03/94/040/00092/AM12/	Lic.No/Date:0310706838 29.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.11.2012. Accordingly the case may be re-listed on 28.11.2012.			

	Case No.:5/31/83-ALC1/2012	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HO File :01/83/050/00557/AM13/	RI.A File :56/24/040/00015/AM13/	Lic No/Date:5610001000	Defer

101			30.08.2012	Date:28.11.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.10.2012. Accordingly the case may be re-listed on 28.11.2012.				

102	Case No.:32/31/83-ALC1/2012		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:31/83-ALC1/2012 31.10.2012		Status:Case Approved	
	HQ File :01/83/050/00584/AM13/		RLA File :03/94/040/00370/AM13/		Lic.No/Date:0310707029 30.08.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/176/2011-Chem-II dated 3.10.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	As approved by NC-IV		-do-	As approved by NC-IV		-do-		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

103	Case No.:33/31/83-ALC1/2012		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:31/83-ALC1/2012 31.10.2012		Status:Case Approved	
	HQ File :01/83/050/00585/AM13/		RLA File :03/94/040/00369/AM13/		Lic.No/Date:0310707022 30.08.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/24/2010-Chem-II dated 31.10.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	As approved by NC-IV		-do-	As approved by NC-IV		-do-		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

104	Case No.: 36/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00588/AM13/	RLA File :03/94/040/00426/AM13/	Lic.No/Date:0310707279 31.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.10.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 28.11.2012.			

105	Case No.: 37/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00589/AM13/	RLA File :03/94/040/00420/AM13/	Lic.No/Date:0310707266 31.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

106	Case No.: 38/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00590/AM13/	RLA File :03/94/040/00425/AM13/	Lic.No/Date:0310707277 31.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

107	Case No.: 39/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00591/AM13/	RLA File :03/94/040/00428/AM13/	Lic.No/Date:0310707274 31.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

	Case No.: 40/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HO File :01/83/050/00592/AM13/	RLA File :03/94/040/00427/AM13/	Lic.No/Date:0310707270	Defer

108			31.08.2012	Date:28.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012				

109	Case No.:43/31/83-ALC1/2012	Party Name:KARANDIKARS CASHELL PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00595/AM13/	RLA File :03/94/040/00388/AM13/	Lic.No/Date:0310707257 31.08.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

110	Case No.:29/31/83-ALC1/2012	Party Name:KEMTEC INDIA PHOTOGRAPHIC CO. PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00581/AM13/	RLA File :03/94/040/00449/AM13/	Lic.No/Date:0310707473 03.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 31.10.2012. Accordingly the case may be re-listed on 28.11.2012			

111	Case No.:41/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00593/AM13/	RLA File :03/94/040/00444/AM13/	Lic.No/Date:0310707524 04.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

112	Case No.:8/31/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00560/AM13/	RLA File :10/24/040/00044/AM13/	Lic.No/Date:1010051114 06.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

113	Case No.:10/31/83-ALC1/2012	Party Name:BOS NATURAL FLA VORS PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00562/AM13/	RLA File :10/24/040/00041/AM13/	Lic.No/Date:1010051113 06.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 29.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

114	Case No.:22/31/83-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00574/AM13/	RLA File :03/95/040/00028/AM13/	Lic.No/Date:0310707895 06.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

115	Case No.:31/31/83-ALC1/2012		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:31/83-ALC1/2012 31.10.2012		Status :Case Approved	
	HQ File :01/83/050/00583/AM13/		RLA File :03/94/040/00371/AM13/		Lic.No/Date:0310708000 06.09.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/176/2011-Chem-II dated 3.10.2012, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	As approved by NC-IV		-do-	As approved by NC-IV		Do-		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

116	Case No.:9/31/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00561/AM13/	RLA File :05/23/040/00211/AM13/	Lic.No/Date:0510334002 07.09.2012	Defer Date:28.11.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.11.2012. Accordingly the case may be re-listed on 28.11.2012.

117	Case No.: 28/31/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00580/AM13/	RLA File :08/24/040/00185/AM13/	Lic.No/Date:0810114895 07.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

118	Case No.: 34/31/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00586/AM13/	RLA File :03/94/040/00386/AM13/	Lic.No/Date:0310708080 07.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

119	Case No.: 26/31/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00578/AM13/	RLA File :08/24/040/00187/AM13/	Lic.No/Date:0810114963 10.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

120	Case No.: 42/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00594/AM13/	RLA File :03/94/040/00485/AM13/	Lic.No/Date:0310708297 10.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

121	Case No.:44/31/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00596/AM13/	RLA File :03/94/040/00325/AM13/	Lic.No/Date:0310708271 10.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

122	Case No.:45/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00597/AM13/	RLA File :03/94/040/00486/AM13/	Lic.No/Date:0310708291 10.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

123	Case No.:35/31/83-ALC1/2012	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00587/AM13/	RLA File :03/94/040/00161/AM13/	Lic.No/Date:0310708463 11.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

124	Case No.:11/31/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00563/AM13/	RLA File :10/24/040/00047/AM13/	Lic.No/Date:1010051154 12.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 31.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

125	Case No.:23/31/83-ALC1/2012	Party Name:SRINIVASH IMPEX	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00575/AM13/	RLA File :04/24/040/00101/AM13/	Lic.No/Date:0410139643 12.09.2012	Defer Date:28.11.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 31.10.2012. Accordingly the case may be re-listed on 28.11.2012.

126	Case No.: 27/31/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00579/AM13/	RLA File :08/24/040/00186/AM13/	Lic.No/Date:0810115008 12.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

127	Case No.: 21/31/83-ALC1/2012	Party Name:SEZAL GLASS LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00573/AM13/	RLA File :03/95/040/00412/AM13/	Lic.No/Date:0310709113 14.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.10.2012. Accordingly the case may be re-listed on 28.11.2012.			

128	Case No.: 53/31/83-ALC1/2012	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00605/AM13/	RLA File :03/94/040/00352/AM13/	Lic.No/Date:0310709109 14.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 5.11.2012. Accordingly the case may be re-listed on 28.11.2012.			

129	Case No.: 54/31/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case approved
	HQ File :01/83/050/00606/AM13/	RLA File :03/94/040/00439/AM13/	Lic.No/Date:0310709274 17.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/24/2010-Chem-II dated 12.7.2012, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
As approved by NC-IV	-do-	As approved by NC-IV	-do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

130	Case No.:7/31/83-ALC1/2012	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00559/AM13/	RLA File :10/24/040/00049/AM13/	Lic.No/Date:1010051212 18.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

131	Case No.:1/27/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00546/AM13/	RLA File :08/24/040/00221/AM13/	Lic.No/Date:0810115294 20.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

132	Case No.:2/27/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00547/AM13/	RLA File :08/24/040/00224/AM13/	Lic.No/Date:0810115295 20.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

133	Case No.:51/31/83-ALC1/2012	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00603/AM13/	RLA File :03/95/040/00399/AM13/	Lic.No/Date:0310709930 21.09.2012	Defer Date:28.11.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012

134	Case No.: 52/31/83-ALC1/2012	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00604/AM13/	RLA File :03/95/040/00378/AM13/	Lic.No/Date:0310709935 21.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.11.2012. Accordingly the case may be re-listed on 28.11.2012.			

135	Case No.: 60/31/83-ALC1/2012	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00612/AM13/	RLA File :04/24/040/00118/AM13/	Lic.No/Date:0410139941 25.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

136	Case No.: 55/31/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Deferred
	HQ File :01/83/050/00607/AM13/	RLA File :03/94/040/00545/AM13/	Lic.No/Date:0310710631 26.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

	Case No.: 56/31/83-ALC1/2012	Party Name:GOKUL EXIMP	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status: Case Approved
	HQ File :01/83/050/00608/AM13/	RLA File :03/94/040/00553/AM13/	Lic.No/Date:0310710672 26.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/80/2012-Chem-II dated 26.10.2012, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Emulsifying WAX-Anionic (Alphanol- WXA)	1 Kg	1. Cetostearyl Alcohol 2. Sodium Lauryl Sulphate	0.900 Kg 0.100 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

138	Case No.:59/31/83-ALC1/2012	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00611/AM13/	RLA File :04/24/040/00120/AM13/	Lic.No/Date:0410140087 27.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

139	Case No.:61/31/83-ALC1/2012	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00613/AM13/	RLA File :04/24/040/00119/AM13/	Lic.No/Date:0410140088 27.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

140	Case No.:58/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00610/AM13/	RLA File :03/94/040/00560/AM13/	Lic.No/Date:0310710989 28.09.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.11.2012. Accordingly the case may be re-listed on 28.11.2012.			

	Case No.:50/31/83-ALC1/2012	Party Name:NOVA OLEOCHEM LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
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141	HQ File :01/83/050/00602/AM13/	RLA File :03/95/040/00486/AM13/	Lic.No/Date:0310711582 04.10.2012	Defer Date:28.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012				

142	Case No.:1/31/83-ALC1/2012	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00553/AM13/	RLA File :05/24/040/00262/AM13/	Lic.No/Date:0510337359 17.10.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

143	Case No.:49/31/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:31/83-ALC1/2012 31.10.2012	Status:Case Deferred
	HQ File :01/83/050/00601/AM13/	RLA File :05/24/040/00260/AM13/	Lic.No/Date:0510337414 18.10.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.11.2012			

Date:07.11.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer